

(b) The suggestion will be taken into account by Government when further talks with the U. S. authorities, for which no timetable has so far been fixed take place.

DAS COMMISSION REPORT

1015. SHRI B. N. MANDAL : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any final action on the recommendations of the Das Commission report has been taken by the Punjab Government;

(b) if not, the number of officials and non-officials against whom action is still pending; and

(c) the time by which final action is likely to be taken ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI) : (a) and (b) The follow-up action on Das Commission Report was taken by the Government of Punjab on the basis of the Reports of Shri R. S. Krishnaswamy and the Sri-vastava Committee. As a result, action has yet to be completed mainly against 8 officials and 2 non-officials.

(c) It is not possible to give a definite date as some cases are before the court of law.

LAND FOR JAWAHARLAL NEHRU UNIVERSITY

1016. SHRI I. K. GUJRAL : Will the Minister of EDUCATION be pleased to state :

(a) whether any steps have been taken to the acquisition of land for the Jawaharlal Nehru University; and

(b) whether there is any proposal before Government to hold an all India competition for the designing of Campus buildings and town planning of that area ?

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA) : C-0 Yes, Sir, on being moved to the effect by the Ministry of Education, Delhi Administration have already issued notification under Sections 6 and 7 of the Land Acquisition Act, 1894 for acquisition of land for the University.

(b) Yes, Sir, a suggestion is under consideration to hold an all-India competition for the planning and designing of the buildings.

PERSONS WHO CROSSED OVER TO PAKISTAN-OCCUPIED KASHMIR

1017. SHRI SITARAM JAIPURIA : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Central Government has told the State Government of Jammu and Kashmir that Indian nationals who had crossed over to Pakistan or Pakistan-occupied Kashmir last year should not be allowed to, return to India.

(b) if so, what is the reaction of the State Govt, to this suggestion; and

(c) whether any such Indian nationals had returned to India after the ceasefire agreement and if so, what is their number ?

THE MINISTER OF HOME AFFAIRS (SHRI GULZARILAL NANDA) : (a) and (b) It was agreed between the Government of India and the Government of Jammu and Kashmir that persons who migrated to Pakistan or Pakistan-occupied area during the hostilities of August-September, 1965 should not be allowed to return.

(c) Some persons have returned to their homes. The State Government have estimated the number to be about 2,500 including men, women and children.

SPECIAL PRIVILEGE CLAIMED BY THE NIZAM OF HYDERABAD ON THE PAYMENT OF DUES

1018. SHRI A. D. MANI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Nizam of Hyderabad has claimed any special privilege regarding the non-payment of his dues to the State Electricity Board of Andhra Pradesh; and

(b) if so, what is the substance of the correspondence which he had with the Government of India on the subject ?